

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/00701/2015

Date of order: 27.11.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

ASHIM KUMAR MUKHERJEE

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. A.K. Bairagi, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

O R D E R (Oral)

Per Mr. Justice G. Rajasuria, Judicial Member:

Heard both sides.

2. This O.A. has been filed seeking the following reliefs:-

- "a) For a direction upon the Respondent authority to immediately issue appointment letter in favour of the Applicants sons in terms of Government notification dated 16.7.2010 & 13.8.2010 for appointment of land losers affected by land acquisition for Railway Projects.
- b) For a direction upon the respondent Authorities to consider with immediate effect and issue appointment letters to the Applicants son under the category / policy of appointment of land losers effect by land acquisition for Railway Projects.
- c) To pass such other further order/orders as your Lordship may deem fit and proper.
- d) Leave may kindly be granted to file this Application jointly under Rule 4 (5)(a) of the CAT's Procedure Rule 1987.

3. The Ld. Counsel for the applicant would narrate that this is a case of land losers seeking appointment on compassionate ground as per the Railway Board's notification. He would also submit that earlier in similar matters this Bench of CAT passed orders directing the Railway authorities to consider the representation of the applicant seeking orders.

4. Ld. Counsel for the respondents would submit that suitable direction may



be given so that the respondent authorities may consider their case as per rules.

Hence, in this context, we would like to issue the following direction:

The respondent authorities shall consider the representation (Annexure A-4) as expeditiously as possible within a period of three months from the date of receipt of a copy of this order.

We have not gone into merits of the case ^{JG}

5. The O.A. is, accordingly, disposed of. No costs.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP